

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

9. I.A. 1600/2024  
IN  
C.P. (IB)-1801(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Reliance Communications and Infrastructure Ltd  
VS  
TVC Skyshop Ltd

**Appearance:**

For the Liquidator: Adv. Sankalp Anantwar

SECTION 7 OF IBC, 2016

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 1600/2024**

1. The above application has been filed by Liquidator to take on record the progress report for the quarter ending on 31.12.2023.
2. Ld. counsel for the Liquidator submits that due to pending case before NCDRC, no progress has been made in this quarter.
3. Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. **allowed** and stands **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)